



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

No. O.A. 350/00328/2016

Date of order: 2.5.2018

Present : Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Jagannath Barik,
Son of Late Kali Charan Barik,
Residing at 24, Raja Road, Post Office – Sukchar (Khardah),
District – North 24 Parganas,
Pin – 700115 and working for gain as Ticket No. 2930,
Trade Fitter, 507, Army Base Workshop,
Kakinara, North 24 Parganas,
Pin – 743124.

.. Applicant

- V E R S U S -

1. The Union of India
Service through the Secretary
Ministry of Defence,
Government of India
Having office at South Block,
New Delhi – 110 001.
2. The Director General EME (EMC Cor.)
Master General of Ordnance Branch
1 HQ of MOD (Army), Post Office Delhi Headquarters,
New Delhi – 110 001.
3. The Commander Headquarters Base Workshop,
GR (EME), Delhi Cantonment,
New Delhi – 110 010.
4. The Commander,
507, Army Base Workshop, Kakinara,
Post Office – ESD (Machinery),
North 24 Parganas,
Pin – 743124.
5. The Officer in Charge,
Administration, 507 Army Base Workshop, Kakinara,
Post Office ESD (Machinery), North 24 Parganas,
Pin – 743124.
6. Adjutant General Shakha Sona Mukhalaya,
Additional Dto General of Org./Org. 4 (Civ)(b),
Adjutant General's Branch, Army Headquarters,
DHQ, PO,
New Delhi – 110 011.

.. Respondents

For the Applicant : Mr. P.C. Das , Counsel
Mr. N. Roy, Counsel

For the Respondents : Mr. R. Roychowdhury, Counsel

ORDER (Oral)Per Ms. Manjula Das, Judicial Member:

Mr. P.C. Das, Id. Counsel assisted by Mr. N. Roy, Ld. Counsel for the applicant mentions the matter and submitted that the person's retirement certificate has already been issued. Hence, this matter was listed today.

2. Ld. Counsel produced a service certificate on retirement issued by the respondent authority by citing the date of continuous service as 1.5.1987.

3. In view of that, Ld. Counsel submits that taking note of the certificate issued by the respondent authority, the matter be disposed of.

4. Mr. Roychowdhury, Ld. Counsel for the respondents, however, wants to obtain instructions from the department.

5. As mentioned by the Ld. Counsel for the applicant that he will be satisfied if we pass an order in view of the certificate issued by the respondent authority on 30.4.2018 and as the certificate has been issued recently in view of our earlier order.

6. By taking note of the certificate, we dispose of this O.A. by holding that the applicant's date of retirement will be 30.4.2018 as certified by the respondent authorities.

7. The certificate dated 30.4.2018 is taken on record.

8. The O.A. is disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Manjula Das)
Judicial Member